

- I. Notification of the Ministry of Minority Affairs**
- II. Report and Accounts (2022-23) of the Haj Committee of India, Mumbai, Maharashtra and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI GEORGE KURIAN): Sir, I lay on the Table:—

- I. A copy (in English and Hindi) of the Ministry of Minority Affairs Notification No. G.S.R. 369(E)., dated the 5th July, 2024, publishing the Haj Committee (Amendment) Rules, 2024, under sub-section (3) of Section 44 of the Haj Committee Act, 2002.

[Placed in Library. See No. L. T. 1614/18/24]

- II. (1) A copy each (in English and Hindi) of the following papers, under sub- section (4) of Section 34 of the Haj Committee Act, 2002: -

- (a) Administrative Report of the Haj Committee of India, Mumbai, Maharashtra, for the year 2022-23.
- (b) Annual Accounts of the Haj Committee of India, Mumbai, Maharashtra for the year 2022-23, and the Audit Report thereon.
- (c) Statement by Government accepting the above Report.

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 758/18/24]

Notifications of the Ministry of Finance

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं वित्त मंत्रालय (राजस्व विभाग) की निम्नलिखित अधिसूचनाओं तथा व्याख्यात्मक ज्ञापनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (1) Notification No. 29/2024-Central Excise dated 2nd December, 2024 seeking to rescind notification No. 03/2022-Central Excise to 07/2022-Central Excise and No. 9/2022 - Central Excise all dated 30th June, 2022 to withdraw Special Additional Excise Duty (SAED) on production of Petroleum Crude falling under heading 2709 and on export of Aviation Turbine Fuel (ATF) falling under heading 2710, motor spirit, commonly known as petrol, falling under heading 2710 and high speed diesel oil falling

under heading 2710, under sub-section 2 of Section 38 of Central Excise.

(2) Notification No. 30/2024- Central Excise dated 2nd December, 2024 seeking to rescind notification No. 10/2022-Central Excise and No. 11/2022 Central Excise both dated the 30th June, 2022 to withdraw rate of Road and Infrastructure Cess (RIC) on export of motor spirit, commonly known as petrol, falling under heading 2710 and high speed diesel oil falling under heading 2710, under sub-section 2 of Section 38 of Central Excise.

[Placed in Library. For (1) and (2), see No. L. T. 1615/18/24]

REPORTS (2024-2025) OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

SHRIMATI RANJEET RANJAN (Chhattisgarh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution:-

- (i) First Report on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty Seventh Report of the Committee (Seventeenth Lok Sabha) on ‘Initiatives in the North- East in the field of Consumer Rights Protection’ pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs);
- (ii) Second Report on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty Eighth Report of the Committee (Seventeenth Lok Sabha) on ‘Functioning of Warehousing Development and Regulatory Authority (WDRA)’ pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution);
- (iii) Third Report on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty Ninth Report of the Committee (Seventeenth Lok Sabha) on ‘Regulation of Weights and Measures with specific reference to Dispensing Machines at Fuel Stations’ pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs); and